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ITEM NO.35 Court 4 (Video Conferencing)

**SECTION PIL-W** 

## SUPREME COURT OF INDIA RECORD OF PROCEEDINGS

Writ Petition(s)(Civil) No(s). 1030/2020

RAKESH KUMAR AGARWALLA & ANR.

Petitioner(s)

## **VERSUS**

NATIONAL LAW SCHOOL OF INDIA UNIVERSITY, BENGALURU & ORS.Respondent(s)

(FOR ADMISSION and IA No.89208/2020-EX-PARTE AD-INTERIM RELIEF and IA No.89211/2020-EXEMPTION FROM FILING AFFIDAVIT
IA No. 89636/2020 - EXEMPTION FROM FILING AFFIDAVIT
IA No. 89635/2020 - PERMISSION TO FILE ADDITIONAL
DOCUMENTS/FACTS/ANNEXURES)

Date: 11-09-2020 These matters were called on for hearing today.

## CORAM:

HON'BLE MR. JUSTICE ASHOK BHUSHAN HON'BLE MR. JUSTICE R. SUBHASH REDDY HON'BLE MR. JUSTICE M.R. SHAH

For Petitioner(s) Mr. Nidesh Gupta, Sr. Adv.

Mr. Gopal Shankarnarayan, Sr. Adv.

Mr. P.B. Suresh, Adv.

Mr. Vipin Nair, AOR

Mr. Kartik Jayashankar, Adv.

Mr. Sughosh Subramanyam, Adv.

Mr. Agnish Aditya, Adv.

For Respondent(s) Mr. Arvind P. Datar, Sr. Adv.

Mr. Aditya Narayan, Adv.

Mr. Rohit Sharma, Adv.

Mr. Rounak Nayak, Adv.

Mr. Atul Agarwal, Adv.

Mr. Lekha Chandrasekhar, Adv.

Mr. Rahul Unnikrishnan, Adv.

Mr. Kumar Dushyant Singh, AOR

Mr. Sajan Poovayya, Sr. Adv.

Mr. Aditya Narayan, Adv.

Mr. Rohit Sharma, Adv.

Mr. Rounak Nayak, Adv.

Mr. Atul Agarwal, Adv.

Mr. Lekha Chandrasekhar, Adv.

Mr. Kumar Dushyant Singh, AOR

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Mr. P.S. Narasimha, SR. Adv.

Mr. K.parameshwar, AOR

Mr. M.V. Mukunda, Adv.

Mr. Sindoora VNL, Adv.

Mr. Sandeep Deshmukh, Adv.

Mr. Nishant Sharma, Adv.

Mr. Rajat Gaur, Adv.

Mr. Sujoy Gaur, Adv.

Mr. Rakesh K. Sharma, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Issue notice.

Heard Mr. Nidhesh Gupta, learned senior counsel for the petitioner.

Also heard Mr. Arvind P. Datar, learned senior counsel for respondent no. 1, Mr. Sajan Poovayya, learned senior counsel for respondent no. 2 and Mr. P.S. Narasimha, learned senior counsel for respondent no. 3.

By this petition the petitioner has challenged the admission notification released on 04.09.2020 by National Law School of India University, Bengaluru for admission to the Five-Years Integrated B.A., LL.B (Hons.) Programme, 2020-21. Learned counsel for the petitioner submits that Common Law Admission Test has already been notified and respondent no. 1 is also part of it and now it is postponed to 28<sup>th</sup> September, 2020. It is submitted that no separate admission test by National Law School of India University, Bengaluru could have been held which has been notified to be held.

Mr. Arvind P. Datar, learned senior counsel appearing on behalf of the National Law School of India University, Bengaluru WWW.LIVELAW.IN

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submits that examination is scheduled for tomorrow i.e. 12.09.2020 and all preparations have been made for conducting the admission test. Various other legal submissions have been made by the learned counsel for the parties.

Looking to the importance of the issues raised in this petition, we are of the view that all respondents may be permitted to file their reply to the writ petition and thereafter the matter may be heard and decided. Mr. Datar submits that he will file the reply within three days.

Let all the respondents may file their reply within three days.

Rejoinder, if any, be filed thereafter, by the next date of hearing.

List the matter on 16.09.2020.

In the meantime, the examination for admission in pursuance of Notification dated 04.09.2020 may take place but neither the result shall be declared nor any admission be made consequent thereto. We make it clear that conducting of examination shall be subject to the outcome of the writ petition.

(ASHWANI KUMAR) AR-CUM-PS (RENU KAPOOR) BRANCH OFFICER